

Item No. 14



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 52/2021 in  
OA No. 842/2020**

**This the 10<sup>th</sup> day of May, 2021**

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Prashant Kumar Sinha  
S/o late D. Ramesh Chandra Sinha  
R/o-502, Prithvi Apartment  
Plot No. -17, Sect-52  
Gurugram-122011. ... Applicant

(By Advocate: Mr. Praveen Chandra)

**Versus**

1. Sh. Ajay Bhushan Pandey  
The Secretary, Deptt. Of Revenue  
Ministry of Finance, Central Secretariat  
North Block, New Delhi-110001.

(Resp. No. 2 to 4 deleted vide order dated 01-07-2020)

... Respondents

(By Advocate : Mr. Hanu Bhaskar)

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## **O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

This Contempt Case is filed alleging that the respondents did not implement the order dated 11.11.2020 passed in OA No.842/2020. It was in relation to the suspension of the applicant. The Tribunal directed that the suspension that was in force up to 31.01.2021, shall not be extended further.

2. Today, it is reported that the respondents passed an order dated 28.04.2021, revoking the suspension. The order further mentions that the manner in which the period of suspension shall be treated, would be decided on conclusion of the disciplinary proceedings,

3. We are of the view that the order in the OA stands complied with, and the CP is accordingly closed. There shall be no order as to costs.

**(Tarun Shridhar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/rk/ns/dsn